

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No203
CP(IB)/53(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Union Bank of India
V/s
Narayani Hotels & Resorts Ltd

.....Applicant

.....Respondent

Order delivered on ..09/11/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sudhir Metha, Adv. with Mr. Virendra Singh Gohil, Adv.
For the Respondent : Mr. Bhavesh Choksi, Adv.

ORDER

Learned Counsel for the applicant states that parties have amicably settled the matter, and withdrawal pursis is filed for seeking withdrawal of the CP (IB) 53 of 2021. The corporate debtor also has separately filed a pursis annexing all the documents of settlement along with the copies of Demand Draft by way of which the payment has been made, and the same is taken on record. Considering the settlement and application by both the sides, this application is allowed to be withdrawn.

Accordingly, CP (IB) 53 of 2021 is withdrawn and disposed of.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**